

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 3025
TO BE ANSWERED ON 16.03.2016**

MULTIPLE SECURITY AGENCIES

3025. SHRI A.T. NANA PATIL:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government is aware that involvement of multiple security agencies like GRP, RPF, State police, etc. in providing security to railways causes a lot of discomfort to passengers;**
- (b) if so, the details thereof along with the reasons for involvement of multiple security agencies for the purpose; and**
- (c) the steps taken by Government to ensure seamless policing and security to Indian Railways network by giving adequate and absolute powers to RPF?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI MANOJ SINHA)

(a)&(b): Cases of crime on Railways are reported to, registered and investigated by the Government Railway Police (GRP), a separate wing of State Police responsible for prevention and detection of crime and maintenance of law and order over Railways. Besides sharing 50% cost on GRP, Railways, through the Railway Protection Force (RPF), are also supplementing efforts of States for strengthening of security in station premises and trains. In addition, concerned District Police is responsible for security of railway tracks, bridges and tunnels. As a result of the

presently prevailing three tier security system of RPF, GRP and District Police over Indian Railways, issues concerning coordination among these agencies may sometime occur, which may cause discomfort to passengers, especially with regard to registration of cases.

(c): To ensure effective and seamless passenger security over Indian Railways, a proposal for amendment in the RPF Act, 1957 has been moved by the Ministry of Railways with the concurrence and approval of the Ministries of Law & Justice and Home Affairs to empower RPF to register and investigate passenger related criminal offences in passenger area. Comments of States have been solicited on the proposed amendments in the RPF Act. Comments have so far been received from 25 States. However, the Ministry of Home Affairs has recently conveyed certain observations on the above proposal. Matter is under consideration in the Ministry of Railways.
